

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 48-49 OF 2011
(ARISING OUT OF SLP(CRL.) NOS. 123-124 OF 2011
in
SLP(CRL) Nos.... CRLMP 19500-19501 of 2010)

SOHAN SINGH APPELLANT

VERSUS

RAM KISHAN SINGH RESPONDENT

O R D E R

Delay condoned.

Leave granted.

The compromise entered into between the parties has been put on record, which reveals that the parties had compromised their disputes in the High Court even before the revision petition had been disposed of by the High Court. It appears that this fact was not brought to the notice of the High Court by the counsel for the parties.

In this view of the matter, we allow these appeals, set aside the orders of the courts below and order the acquittal of the appellant.

.....J
[HARJIT SINGH BEDI]

.....J

[CHANDRAMAULI KR. PRASAD]

NEW DELHI
JANUARY 05, 2011.

